

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A.Nos.6 & 1 in CIVIL APPEAL NO(s). 2023 OF 2004

M. MEENAKSHI & ORS.

Appellant (s)

VERSUS

METADIN AGARWAL (D) BY LRS.& ORS. Respondent(s)
WITH I.A.Nos.7 & 2 in Civil Appeal NO. 2024 of 2004
(With appln(s) for directions and office report)
I.A.Nos.1-5 in Civil Appeal NO. 8265 of 2004
(For impleadment of third party and impleadment of Lrs of
deceased respondent and ex-parte interim directions and
directions and substitution and office report)

Date: 11/11/2010 These applns./Appeals were called on for
hearing today.

CORAM :

HON'BLE MR. JUSTICE DALVEER BHANDARI
HON'BLE MR. JUSTICE DEEPAK VERMA

For Appellant(s) Mr. John Mathew, Adv.

Mr.D.Mahesh Babu, Adv.

For Respondent(s) Mr.Anup G.Choudhary, Sr.Adv.
Mr.Ashish Mohan, Adv.
Mr.Prabhat G.Rao, Adv.
For Mr. K.K. Mohan, Adv.

Mr.S.Madhusoodhan Babu, Adv.
Mr. C. Balakrishna ,Adv

Mr. Sridhar Potaraju ,Adv

UPON hearing counsel the Court made the following
O R D E R

Learned counsel for respondent prays for an adjournment in these matters. List these matters after Christmas Holidays. Meanwhile, fresh notice be issued to unserved respondents and parties are directed to complete the pleadings before the next date of hearing. Dasti notice, in addition, is permitted.

: 2 :

Meanwhile, we direct the parties to maintain status quo, as of today.

List these matters after Christmas Holidays.

(G.V.Ramana)
Court Master

(Neeru Bala Vij)
Court Master